

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 6122 of 2019

Kartik Mahto.Petitioner

-Versus-

Central Coalfields Ltd. through its Chairman-cum-Managing
Director & Ors.Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : xxx
For the Respondents : xxx

07/ 22.04.2021

In view of the resolution as contained in reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, nobody appears for the parties.

The issue involved in the instant writ application is regarding appointment of petitioner on compassionate ground which has been rejected on the ground that petitioner has crossed the age of 35 years.

The petitioner places heavy reliance on the judgment of this Hon'ble Court in case of "*Sahzad Alam vrs. Central Coalfields Limited & Ors.*" passed on 28.10.2016 in W.P.(S) No. 3141 of 2016 which has been affirmed up to the Hon'ble Apex Court.

Put up this case after two weeks.

[Dr. S.N.Pathak,J]

P.K.S.